GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.1654 TO BE ANSWERED ON 28.12.2017

NORMS ON SULPHUR DIOXIDE EMISSION LIMITS

1654. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of POWER be pleased to state:

- (a) whether the Government is taking any steps to implement new norms on Sulphur Dioxide emission limits in coal fired power units;
- (b) if so, the details thereof along with the current status of implementation; and
- (c) whether the Government is considering any action against the plants that do not have space for setting up of Flue-gas Desulphurization systems, if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND NEW & RENEWABLE ENERGY

(SHRI R. K. SINGH)

- (a) & (b): To ensure uninterrupted power supply position in the country, a phased implementation plan for installation of Flue Gas De-Sulphurization (FGD) and other emission control equipments was prepared by Ministry of Power and submitted to Ministry of Environment, Forests and Climate Change (MoEF&CC) on 30.06.2017. Based on the discussions with MoEF&CC, a revised phased implementation plan (to be implemented before 2022) for installation of Flue Gas De-Sulphurization (FGD) in plants for a capacity of 1,61,402 MW (414 Units) and upgradation of Electrostatic Precipitator in plants for a capacity of 64,525 MW (222 units) was prepared by Central Electricity Authority in consultation with the stakeholders and was forwarded to MoEF&CC on 13.10.2017. The Central Pollution Control Board (CPCB) has issued directions on 11.12.2017 to Thermal Power Plants to ensure compliance as per the revised plan submitted by Ministry of Power.
- (c): The CPCB has informed that the plants which do not have space for setting up of FGD systems, are to explore alternate technologies such as dry sorbent injection or use of low sulphur coal to comply with the new norms.
